

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 37(ND)/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2016

NAME OF THE COMPANY:

Rupak Gupta & Anr.  
V/s.  
M/s. U.P Hotels Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Mr. Anur Kishore, Sr. Adv.

Mr. Rishi Bhargava, Adv.

Mr. Mishra, Adv.

Mr. Yajun Mittal, Adv.

Mr. Sanjano Sharma, Adv.

For Petitioners

*(Signature)*

Mr. H. L. Tiku, Secy Adv.

Mr. Ankit S. Ghal, Adv.

] for Respondents

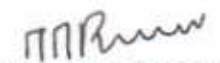
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## ORDER

This is an application(CA60/PB/2016) with a prayer for issuance of interim directions on the notice- No. ROC-DL/SCN/NF/2016 dated April 13,2016 and 3rd June 2016 issued by Registrar of companies New Delhi to Respondent-I company and its directors which includes the non applicant petitioner as well as applicant-respondent. Further prayer has also been made that Directors Respondent-1 company be asked to co-operate in respect of passing resolution with regard to statutory compliances in respect of R-1 company. The other prayer has not been pressed.

2. There is consensus between the learned counsel for the parties particularly in view of the prayer made in the main petition i.e. CP 37/ND/2015 (which is similar to the prayer made in the petitioner application). Therefore, the parties shall take all necessary steps to ensure that there is compliance of various statutory provisions in respect of R-1 company before the closing date of 30th September 2016 as per the requirement of the law. In the meanwhile Notices dated 13<sup>th</sup> April and 3<sup>rd</sup> June ,2016 issued by Registrar of Companies, New Delhi to R-1 company shall remain stayed.

3. Application (CA62/PB/2016) Ms Ritu Bhalla accepts notice for the non applicant and seeks time to file the reply. Let the reply be filed within three weeks. Rejoinder if any may be filed thereafter. The date of hearing for the main petition fixed for 7<sup>th</sup> September shall stand deferred to 7<sup>th</sup> of October 2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)